

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.1282 of 2011

(Arising out of OIO-09/MP/DAMAN/2011 dated 20/04/2011 passed by Commissioner of Central Excise, Customs and Service Tax-DAMAN)

Ajanta Transport Company

.....Appellant

4, Kajal Kunj, Dutt Mandir Road, Opposite Sangita Talkies, Malad (East),
MUMBAI, MAHARASHTRA

VERSUS

C.C.E. & S.T.-Daman

.....Respondent

3rd Floor...Adarsh Dham Building, Vapi-Daman Road, Vapi
Opp.Vapi Town Police Station,
Vapi, Gujarat- 396191

WITH

- i. Excise Appeal No. 1283 of 2011 (Precision Wires India Ltd)**
- ii. Excise Appeal No. 1310 of 2011 (Bharat Insulation Co(India) Ltd)**
- iii. Excise Appeal No. 1311 of 2011 (Satya Narayan Gupta)**

APPEARANCE:

Shri S J Vyas, Advocate for the Appellant
Shri H K Jain, Authorised representative for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU
Final Order No. A/ 10574-10577 /2020**

DATE OF HEARING: 26.02.2020
DATE OF DECISION:26.02.2020

RAMESH NAIR

The appellant filed a request letter to withdraw these appeals as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeals are dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**